

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.73/TD/2019

Subject : Application under Regulation 7(b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for down-gradation of inter-State Trading licence from Category-I to Category-II.

Petitioner : Shree Cement Limited

Date of Hearing : 7.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Kumar Mihir, Advocate, SCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed under under Regulation 7(b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for down-gradation of inter-State Trading licence from Category-I to Category-II. Learned counsel further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for down-gradation of inter-State trading licence from Category-I to Category-II.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the Audited Special Balance Sheet in terms of Regulation 6(1)(b) of the Trading Licence Regulations i.e. as on any date falling within 30 days immediately preceding the date of making the application i.e. 29.1.2019 on an affidavit, by 21.5.2019.
3. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.
4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**